

Name of the Corporate Debtor  
Date of commencement of CIRP  
List of Operational Creditors ( Employees)

**SARE REALTY PROJECTS PRIVATE LIMITED**  
05.03.2021  
24.5.2021

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
			Details of Claim Received												
S. N	Name of Creditor	Identification No	Date of receipt	Total Amount Claimed	Amount of claim Admitted	Nature of Claim	Amount covered by Security Interest.	Amount covered by Guarantee	Whether Related Party	% of Voting Share in COC	Amount of Contingent Claim	Amount of any Mutual dues, that may be set off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
1	SHAIENDRA CHAUHAN	1	11.03.2021	962274	696867	Operational Creditor (Employees)	0	0	No	0	0	0	0	265407	The claim of unpaid Salary will not include PF, Gratuity, and Interest. Amount admitted as per net salary.
2	R. Shankaran	17	22.03.2021	412350	344274	Operational Creditor (Employees)	0	0	No	0	0	0	36876	31200	Mobile expenses not admitted for want of proof.
3	S. Jamunarani	18		563700	224784	Operational Creditor (Employees)	0	0	No	0	0	0	0	338916	Salary claim admitted as per net monthly payments in past. Mobile expenses Rs 31200/- and Rs 282500/- incentive not admitted for want of proof. ID proof required.
4	Rajendra Kumar Raheja	22	22.03.2021	2943584	1831141	Operational Creditor (Employees)	0	0	No	0	0	0	0	1112443	Agreement for interest required.
5	Urooj Fatma	46	23.03.2021	2244751	0	Operational Creditor (Employees)	0	0	No	0	0	0	0	2244751	Proof of service to Company and copy of bills for reimbursement of expenses required.
6	Mayuri Aggarwal	50	14.04.2021	3091501	0	Operational Creditor (Employees)	0	0		0	0	0	0	3091501	Monthly details of pending salary and copy of bills for reimbursement as claimed.
		TOTAL		10218160	3097066		0	0	0	0	0	0	36876	7084218	
<b>Note 1</b>															

Please note that due to non availability of books and records of the Corporate Debtor, claims are provisionally admitted based on documents submitted with declaration under provision of I& B code. The amount shall be modified in accordance to provision of code and upon updation of records, substantive evidence and documents. The creditors are advised to submit IRP/RP the desired details, information and documents promptly failing may cause negative impact on their respective claim.